

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.)...../2006

(Crl.M.P. No.7121/2006)

(From the judgement and order dated 22/12/2005 in CRLA No.291/2002

of The HIGH COURT OF MADRAS)

SARAVANAN & ANR.

Petitioner(s)

VERSUS

STATE OF TAMIL NADU

Respondent(s)

(With Crl.M.P. No.7121/2006 - for c/delay in filing SLP)

Date: 31/07/2006 This Petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE C.K. THAKKER

HON'BLE MR. JUSTICE P.P. NAOLEKAR

For Petitioner(s)

Mr. P.R. Kovilan,Adv.

Mr. T. Harish Kumar,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

Delay condoned.

The special leave petition is dismissed.

[ T.I. Rajput ]

A.R.-cum-P.S.

[ V.P. Tyagi ]

Assistant Registrar